

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 25/14 of NC-VI dated 13.03.2014

Meeting No. 25/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 13.03.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K. Ojha,	A.D.	MSME(Food)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
	Sh. S.K.Panigrahi	E.O	DGFT

The minutes of the meeting no 24 dated 27.2.2014 sent by e mail to all members of the committee were ratified by the members Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	971	Party Name:STAR VET CHEM PVT. LTD	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status: Deferred
	HQ File :01/85/162/033/AM14	Fixation of ad-hoc input output norms under para 4.4.2 of HBP, Vol.I for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid		
	It was noted that comments are awaited from Department of Animal Husbandry Dairy & Fisheries despite two D.O reminders. Therefore it was decided to send another D.O reminder to DAHD & F to expedite their comments. The case was deferred and to be placed before the committee on 10.3.2014			

2	972 Case No.:10/10/85-ALC3/2013	Party Name:NTL LEMNIS INDIA PRIVATE LIMITED	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00068/AM14/	RLA File :05/24/040/00104/AM14/	Lic.No/Date:0510359125 08.07.2013	Deferred
It was noted that information called for from the firm by the Department of Electronics and Information and Technology vide their letter dated 26.9.2013,13.11.2013 and this office letter dated 7.1.2014 and 19.2.2014 has not been received so far. It was decided to issue final reminder to the firm to furnish the information as called for by Deptt. of electronics. The case was deferred and to be placed before the committee on 10.4.2014				

3	973 Case No.:4/10/85-ALC3/2013	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00062/AM14/	RLA File :10/24/040/00018/AM14/	Lic.No/Date:1010053981 04.07.2013	Deferred
It was decided to seek clarification from MSME (chemical division)on their comments vide their U.O. No23 (14)/2013 –Chem , as to how Chlorophyll recovered from Alfalfa concentrate when it is not a active ingredients of import item. The case was deferred and to be placed before the committee on 10.4.2014				

4	974 Case No.:5/25/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00131/AM13/	RLA File :03/95/040/00435/AM13/	Lic.No/Date:0310708120 07.09.2012	Deferred
Information furnished by the firm by e mail dated 13.3.2013 received , the same will be forwarded to MFPI for their comments. The case was deferred and to be placed before the committee on 10.4.2014				

5	975 Case No.:5/14/85-ALC3/2013	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Deferred
	It was noted that import item Dried Hawthron Fruits comes under para 4.4.2 of HBP and PRC in its meting no 36 dated 11.2.2014 decided to regularize the case under para 4.4.2. Accordingly committee decided to forward complete set of application to MFPI for their comments. Further RA may be remained to clarify on the issue addressed to them. The case was deferred and to be placed before the committee on 10.4.2014			

6	976 Case No.:5/20/85-ALC3/2013	Party Name:SIKANDRA STONE CRAFT	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00124/AM14/	RLA File :13/24/040/00032/AM14/	Lic.No/Date:1310044938 28.10.2013	Deferred
	It was noted that information called for from the firm by the MSME (G&C) vide their letter dated 23 .1.2014 followed by this office reminder dated 13.2.2014, is awaited from the firm. Committee decided to ask the firm to clarify the discrepancy in import product description and the ITC HS Code indicated thereof, along with earlier information called for . The case was deferred and to be placed before the committee on 10.4.2014			

7	977 Case No.:1/22/85-ALC3/2013	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00143/AM14/	RLA File :09/24/040/00045/AM14/	Lic.No/Date:0910056001 15.05.2013	Deferred
	RA Hyderabad may be reminded to furnish hard copy of the application at the earliest. The case was deferred and to be placed before the committee on 10.4.2014			

8	978 Case No.:9/21/85-ALC3/2013	Party Name:CRI LIMITED	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00140/AM14/	RLA File :02/24/040/00108/AM14/	Lic.No/Date:0210195654 29.10.2013	Deferred
	It was noted that firm has furnished the information to MSME under intimation to this office. It was decided to remind MSME(Mechanical division)to expedite their comments. The case was deferred and to be placed before the committee on 10.4.2014			

9	979 Case No.:1/5/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00022/AM14/	RLA File :31/83/040/00199/AM13/	Lic.No/Date:3110057361 07.03.2013	Deferred
	It was decided to remind Deptt. of C&PC to expedite their comments. The case was deferred and to be placed before the committee on 10.4.2014			

10	980 Case No.:1/7/85-ALC3/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00038/AM14/	RLA File :05/23/040/00055/AM14/	Lic.No/Date:0510355134 24.05.2013	Deferred
	It was noted that comments are awaited from Deptt. of C&PC despite four reminders . Committee decided again remind C&PC to expedite their comments. The case was deferred and to be placed before the committee on 10.4.2014			

11	981 Case No.:7/27/85-ALC3/2012	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00145/AM13/	RLA File :06/24/040/00022/AM13/	Lic.No/Date:0610029180 28.09.2012	Deferred
	It was noted that information furnished by the firm already sent to Department of Animal Husbandry, Dairying & Fisheries vide this office letter dated 5.8.2013 and the latter has been reminded to furnish their comments vide letter dated 17.9.2013. ,9.11.2013 ,2.1.2014 and D.O. reminder dated 25.2.2014. Committee decided to remind DAHDF once again to expedite their comments. The case was deferred and to be placed before the committee on 10.4.2014			

12	982 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:								
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Approved								
Committee decided to approve the ad-hoc input output norms as per the written comments furnished by MSME vide letter DC (MSME) U.O No. 17 (4) (1)/ 2013 –Food . dated 14.2.2014 which are as under												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item.</td><td>Qty.</td></tr><tr><td>Vegetable spring Rolls (20 gram each) each containing 8 gram of imported</td><td>01 Nos.(20 gram)</td><td>Wheat based spring roll pastry sheet of 6”(8 gram each)</td><td>1 Nos (8.08 gram) including 1 % wastage,</td></tr></table>					Export Item	Qty.	Import Item.	Qty.	Vegetable spring Rolls (20 gram each) each containing 8 gram of imported	01 Nos.(20 gram)	Wheat based spring roll pastry sheet of 6”(8 gram each)	1 Nos (8.08 gram) including 1 % wastage,
Export Item	Qty.	Import Item.	Qty.									
Vegetable spring Rolls (20 gram each) each containing 8 gram of imported	01 Nos.(20 gram)	Wheat based spring roll pastry sheet of 6”(8 gram each)	1 Nos (8.08 gram) including 1 % wastage,									

	wheat based spring roll pastry sheet.		
RA may take consequential action as per policy / procedure.			

13	983 Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:25/85-ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
	It was noted that information called for from the firm by MSME vide letter dated 11.12.2013 followed by this office reminder dated 24.12.2013 and 18. 2. 2014 has not been received so far. It was decided to issue last reminder to the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 10.4.2014			

14	984 Case No.:5/10/85-ALC3/2013	Party Name:GOYAL INDIA	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00063/AM14/	RLA File :29/24/040/00002/AM14/	Lic.No/Date:2910021967 19.07.2013	Deferred
	It was noted that information called for from the firm vide this office letter dated 31.10.2013 followed by reminders dated 7.1.2014 and 14.2.2014 has not been received from the firm . Committee decided to issue last reminder to the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 10.4.2014			

15	985 Case No.:1/25/85-ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:25/85- ALC3/2013	Status:
----	-----------------------------------	-------------------------------------	----------------------------------	---------

			13.03.2014	
	HQ File :01/85/050/00160/AM14/	RLA File :02/24/040/00027/AM14/	Lic.No/Date:0210190318 04.06.2013	Deferred
	It was decided to request RA Kolkata to furnish the hard copy of the application. The case was deferred and to be placed before the committee on 10.4.2014			

16	986 Case No.:2/25/85-ALC3/2013	Party Name:K.L.F. NIRMAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00161/AM14/	RLA File :10/24/040/00012/AM14/	Lic.No/Date:1010057220 05.03.2014	Deferred
	Committee decided to request RA to clarify how Advance Authorisation was issued for the import item “sesame seed” which is not permitted under para 4.7 of HBP Vol –I. The case was deferred and to be placed before the committee on 10.4.2014			

17	987 Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
	It was noted that firm has furnished the information to this office on e mail under intimation to MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 10.4.2014			

988 Case No.:1/26/85-ALC3/2012	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:25/85-ALC3/2013 13.03.2014	Status:
HQ File :01/85/050/00135/AM13/	RLA File :09/24/040/00144/AM13/	Lic.No/Date:0910053464 09.08.2012	Rejected.
It was noted that firm has not furnished the requisite information called for despite reminders dated 07.1.2014 and 17.2.2014 Hence committee decided to reject the case.			

19	989 Case No.:9/39/85-ALC3/2012	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00179/AM13/	RLA File :03/95/040/00616/AM13/	Lic.No/Date:0310720632 14.01.2013	Deferred
	It was noted that Information has been furnished by the firm by e mail dated 13.3.2013 . Accordingly , the same may be forwarded to MFPI for their comments. The case was deferred and to be placed before the committee on 10.4.2014			

20	990	Party Name: NEWBY TEAS OVERSEAS PVT. LTD	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/162/180/AM13	RLA File :02/24/40/052/AM13	Lic.No/Date:0210178765 20.06.2012	Deferred
	Committee decided to remind PC-4 to expedite requisite clarification. The case was deferred and to be placed before the committee on 10.4.2014			

21	991	Party Name: SUNNY EXPORTS	Meet No/Date:25/85-	Status:
----	-----	---------------------------	---------------------	---------

			ALC3/2013 13.03.2014	
	HQ File :01/85/162/118/AM14	RLA File :33/24/40/009/AM14	Lic.No/Date:3310028164 21.11.2013	Deferred
	Committee decided to remind Office of Textile commissioner to expedite their comments. The case was deferred and to be placed before the committee on 10.4.2014			

22	992	Party Name: CRI LTD	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/162/126/AM13	RLA File :02/24/40/010/AM13	Lic.No/Date:0210178029 30.05.2012	Deferred
	It was noted that information called for from the firm vide letter dated 14.11.2013 and reminder dated 13.2.2013 has not been received so far . It was decided to issue another reminder to the firm to furnish requisite information. The case was deferred and to be placed before the committee on 10.4.2014			

23	993	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	Case No.:2/19/85-ALC3/2013			
	HQ File :01/85/050/00118/AM14/	RLA File :31/83/040/00143/AM14/	Lic.No/Date:3110061031 07.11.2013	Deferred
	Committee decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before the committee on 10.4.2014			

24

994	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:25/85-ALC3/2013 13.03.2014	Status:
HQ File :01/85/050/081/AM10	RLA File :03/94/40/405/AM10	Lic.No/Date:0310533738 13.08.2009	Approved
Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide their Letter No.4(27)/ 2013DGFT dated 21.2.2013 with modification in export product description and in import quantity, to read as mentioned in table below:-			
Export Item	Qty.	Import Item	Qty.
Clarified Pomegranate Juice concentrate 65± 1 % of same variety and origin as imported -	98000.00 kg	Pomegranate Juice concentrate 65± 1 %	99960.00 kg (including 2 % wastage on export quantity)
RA may take consequential action as per policy / procedure.			

25	995 Case No.:11/7/85-ALC3/2013	Party Name:SHREE VINAYAK FOODS & FABRICS P. LTD.	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00048/AM14/	RLA File :08/24/040/00075/AM14/	Lic.No/Date:0810121379 24.05.2013	Deferred
	The case was discussed in the meeting and it was decided to call for following information from the firm :- 1.Size of imported spring roll sheet. 2 percentage requirement of spring roll sheet. The case was deferred and to be placed before the committee on 10.4.2014			

26	996 Case No.:3/19/85-ALC3/2013	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:25/85-ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00119/AM14/	RLA File :31/83/040/00144/AM14/	Lic.No/Date:3110061032 07.11.2013	Deferred
	It was decided to remind MSME (Hosiery) to expedite their comments . The case was deferred and to be placed before the committee on 10.4.2014			

27	997 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred

The case was discussed in the meeting and it was noted that export product is a food supplement as indicated by the applicant. It was decided to forward a complete set of application to MFPI to examine and furnish their comments. The case was deferred and to be placed before the committee on 10.4.2014

28	998 Case No.:4/34/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:25/85-ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00160/AM13/	RLA File :34/24/040/00235/AM13/	Lic.No/Date:3410035825 08.01.2013	Approved
	Committee decided to approve the ad-hoc norms as per the written comments furnished by Deptt. of C&PC vide their O.M.No46011/68/2009-PC-II dated 24.2.2014 with modification in export product description and import item description as well . The ad-hoc input output norms are as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tooth brushes blister packed , stamped and coded)	1.00 No	Toothbrushes (in bulk) without stamping,coding and packing.	1.02 Nos
RA may take consequential action as per policy / procedure				

29

999 Case No.:9/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
HQ File :01/85/050/00046/AM14/	RLA File :34/24/040/00016/AM14/	Lic.No/Date:3410036727 26.04.2013	Approved

Committee decided to approve the ad-hoc norms as per the written comments furnished by Deptt. of C&PC vide their O.M.No46011/68/2009-PC-II dated 24.2.2014 with modification in export product description and import item description as well . The ad-hoc input output norms are as under:-

Export Item	Qty.	Import Item	Qty.
Tooth brushes blister packed, stamped & coded)	1.00 No	Toothbrushes (in bulk) without stamping,coding and packing)	1.02 Nos

RA may take consequential action as per policy / procedure

30	1000 Case No.:13/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:25/85- ALC3/2013 13.03.2014	Status:
	HQ File :01/85/050/00050/AM14/	RLA File :34/24/040/00009/AM14/	Lic.No/Date:3410036725 26.04.2013	Deferred
	Committee observed that there is a SION for product “Tooth brush” under H-331. The applicant has requested for ad-hoc raw materials not covered under SION. Committee felt that when SION is available for a product ad-hoc norms should not be fixed unless the end product has certain specification. Accordingly , it was decided to seek clarification from the firm in the matter. RA concerned may also be told not to consider a request under para 4.7 of HBP Vol – I, if SION exists for the same product. The case was deferred and to be placed before the committee on 10.4.2014			

-X-X-X-